

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.185 of 2020

IN THE MATTER OF:

Registrar of Companies

...Appellant

Vs.

M/s Touchstone Holdings Pvt. Ltd.

...Respondent

Present:

For Appellant: None

For Respondent: None

ORDER

(Through Virtual Mode)

02.11.2020: At the time of calling of the matter at 12:00 Noon today, none is present on behalf of the Appellant. Hence, the Office of the Registry is directed to issue Notice to the Appellant/The Registrar of Companies, NCT of Delhi and Haryana/Ministry of Corporate Affairs, Govt. of India returnable by **23.11.2020**.

Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

**[Justice Venugopal M.]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

sr/kam